

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 188/MP/2014

Subject : Petition under Regulations 24, 111, and 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 54 (Power to Relax) and Regulation 55 (Power to Remove Difficulty) of Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 for recovery of cost for the assets of SCADA/EMS system for SLDCs.

Date of hearing : 24.11.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Himachal Pradesh State Electricity Board and others

Parties present : Shri S.S. Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri Rajendra Kumar Gupta, PGCIL
Shri Rakeju Prasad, PGCIL
Shri A.K.Gahlaut, DTL
Shri Pradeep Mishra, Advocate, Rajasthan Discoms

Record of Proceedings

The representative of the petitioner submitted as under:

(a) The present petition has been filed seeking recovery of the tariff of the assets commissioned under the Unified Load Despatch and Communication Schemes (ULDC) from the constituents through levelised tariff over a period 15 years.

(b) ULDC Schemes were established by PGCIL on regional basis for providing EMS/SCADA and communication system for management of Regional Grids. The obsolescence and technological changes in Information technology and rapid growth in Power System has necessitated the up-gradation/expansion of existing RLDCs and SLDCs.

(c) The existing ULDC assets were brought into commercial operation in various regions from the years 2002 to 2006. Therefore, the investment made in SCADA/EMS system for SLDCs is being recovered from the constituents through levelised tariff over a period of 15 years.

(d) The Commission vide order dated 28.12.2011 in Petition No. 32/MP/2011 approved replacement/up-gradation of SCAD/EMS system for SLDC systems. The Commission vide its further order dated 8.12.2011 in Petition No. 68/2010 allowed accelerated depreciation of Microwave links.

(e) The representative of the petitioner requested that the unrecovered charges of existing ULDC SCADA/EMS system of SLDCs (retained by PGCIL) which are presently being recovered considering 15 years of project life, be allowed to be recovered through accelerated depreciation, matching with commissioning schedule of new SCADA/EMS system .

2. The representative of DTL submitted that the petitioner should have recovered the balance charges before the installation or completion of the useful life.

3. Learned counsel for the distribution companies of Rajasthan submitted that the beneficiaries should not be burdened by accelerated depreciation. He further submitted that the present petition is not maintainable under Regulation 54 (Power to Relax) & Regulation 55 (Power to Remove Difficulty) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

4. After hearing the representative of the petitioner and DTL and learned counsel for the distribution companies of Rajasthan, the Commission directed the petitioner and respondents to file their written submissions by 29.12.2015. The Commission directed that due date of filing the written submissions shall be strictly complied with, failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**